

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL(AT)(INSOLVENCY) NO.1069-1070 OF 2019

In the matter of:

Yogesh Mehra

Appellant

Vs

Vaayu Infrastructure LLP & Ors

Respondents

Mr Abhinav Vashist, Sr Advocate with Ms Rekha Dwivedi, Advocate for Appellant. Ms Varsha Banerjee, Advocate.

Mr Shashank Agarwal, Advocate for RP. Mr. R. Sudhinder, Ms Ekta Bhasin, Ms Shreya Singh, Advocates for R2.

Mr. Rahul Kumar Advocate for R4. Mr. Alok Dhir Advocate for R5.

ORDER

04.03.2020- Heard learned counsel on IA No.1021 of 2020 filed on behalf of Radhika Mehra as Intervenor.

2. Learned counsel for the Intervenor submits that in view of the liberty given in Company Appeal (AT)(Insolvency) No.121/2020, the application is filed.

3. We have heard learned counsel for the parties and we allow the IA No.1021/2020 of Intervenor. The necessary correction be carried out in the cause title during the course of the day.

4. Learned counsel for the Intervenor and the other respondents are seeking time to file reply affidavit. They are directed to file the reply affidavit by 23rd March, 2020. Post the matter on **27th March, 2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/kam